

No. 01/92/180/41/AM 09 PC VI
Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade

Policy Circular No.55 (RE-08)/2004-09

Dated 19th January 2009

To

- (i) All RAs/DC's of SEZs
- (ii) FIEO/EPCES
- (iii) Trade & Industry

Subject: Clarification on applicability of Public Notice No. 28 dated 9.6.2008

Doubts have been raised by Trade bodies & exporters, as to whether amendments made vide Public Notice No. 28 dated 9.6.2008 are applicable with retrospective effect. In this connection, it is clarified that for applications filed prior to the date of issuance of Public Notice No 28 dated 9.6.2008, Policy /Handbook provisions prior to this date would be applicable.

This issues with the approval of Director General of Foreign Trade.

Yours faithfully,

(Sanjay Rastogi)
Export Commissioner